

**Central Administrative Tribunal
Principal Bench, New Delhi**



**C.P. No. 94/2021
O.A. No. 18/2021**

This the 7th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Yasmeen Aslam (Aged about 49 years)
D/o Late Syed Arif Ali Aslam
R/o 1526, Gali Kotana, Sui-Walan
Daryaganj
Delhi-110002
2. Mohd. Shuaib (Aged about 33 years)
S/o Mohd. Idrees
R/o H.No. 1227, Gali No. 48
Jafrabad
Delhi-110053
3. Mohd. Qasim (Aged about 34 years)
S/o Mohd. Hashim
R/o H.No. 108, Gali No. 6
Jafrabad
Delhi-110053

...Petitioners

(through Advocate: Shri Ajesh Luthra)

Versus

1. Sh. Dharmendra
Chairperson,
New Delhi Municipal Council
Palika Bhawan, Palika Kendra
New Delhi – 110001
2. Sh. D.P. Singh
Director,
Directorate of Education
New Delhi Municipal Council
Palika Bhawan, Palika Kendra
New Delhi - 110001

... Respondents

(through Advocate: Ms. Sriparna Chatterjee)

ORDER (Oral)



Hon'ble Mr. R. N. Singh, Member (J):

The present CP has been filed alleging wilful defiance of the directions of this Tribunal in order/judgment dated 06.01.2021 in the aforesaid OA.

2. Pursuant to the notice, the respondents have filed an order dated 29.06.2021, purportedly in compliance of the directions of this Tribunal, referred to hereinabove.

3. Learned counsel for the petitioners submits that in the said speaking order the respondents have not considered the relevant contentions of the petitioners and the said order is perverse on the facts as well on law.

4. Be that as it may, the respondents have passed the order in compliance of the directions of this Tribunal and accordingly the CP is closed. Notices are discharged. However, the petitioners shall be at liberty to challenge the order dated 29.06.2021, passed by the respondents in accordance with law, if so advised.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/cc/jk/daya/